

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Jammu, the 20th of July, 2017

SRO 303.- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Imam Din (KAS) Additional Deputy Commissioner, Bhaderwah to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by sub-section (2) of Section 10 of the said Code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Doda and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Department of Law, Justice and PA

No. LD (P) 94/5-Doda.

Dated: 20 -07- 2017

Copy to the:-

- 1 Secretary to Government, Revenue Department for information.
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Jammu.
- 4 Deputy Commissioner, Doda .This is with reference to his letter No.410-11/DM/Doda dated 11/7/2017.
- 5 Shri Imam Din (KAS) Additional Deputy Commissioner, Bhaderwah.
- 6 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazette.
- 7 SRO Section.
- 8 Concerned file.

(Khursheed Ahmad Bhat)

Assistant Legal Remembrancer,
Department of Law, Justice and PA